

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-314(PB)/2017

IN THE MATTER OF:

ICICI Bank Ltd. Applicant/Petitioner
Vs.
M/s. Tirupati Inks Ltd. & Ors. Respondents

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner : Mr. Navneet Gupta, Advocate
Mr. Milind Rastogi, Bank Official

For the Respondent : Mr. Ravi Datta & Mr. Rajesh Sharma,
Advocates

ORDER

We have heard the learned Counsel for the petitioner. Learned Counsel for the respondent are present and they accept notices. A copy of the complete Paper Book has been furnished to them in the Court today.

Reply, if any, be filed within one week with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within three days thereafter with a copy in advance to the Counsel opposite.

List the matter for arguments on 27th September, 2017.

—Sd/—

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

—Sd—

(DEEPA KRISHAN)
MEMBER(TECHNICAL)